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IN THE HIGH COURT OF DELHI AT NEW DELHI

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ITA 261/2018 & CM Appl.7814/2018

**PR. COMMISSIONER OF INCOME TAX,
DELHI-8**

..... Appellant

Through: Mr Zoheb Hossain, Sr Standing
Counsel with Mr Vipul Agarwal and
Mr Parth Semwal, Advs.

versus

M/S SAPIENT CONSULTING PVT. LTD. Respondent

Through: Mr Anjay Vohra, Sr Adv. with Mr
Neeraj Jain and Mr Aniket D
Agrawal, Advs.

CORAM:

HON'BLE MR. JUSTICE RAJIV SHAKDHER

HON'BLE MR. JUSTICE TUSHAR RAO GEDELA

ORDER

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05.12.2022

[Physical Hearing/Hybrid Hearing (as per request)]

**CM Appl.7814/2018 [Application filed on behalf of the appellant seeking
condonation of delay of 25 days in re-filing the appeal]**

1. This is an application seeking condonation of delay in re-filing the appeal.
2. According to the counsel for the appellant/revenue, the delay involved is 25 days.
3. For the reasons given in the application, the prayer made is allowed, the delay is condoned.
4. The application is disposed of in the aforesaid terms.

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5. The record shows that the appeal was admitted on 27.02.2018 and accordingly, the questions of law were framed.

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6. Counsel for the parties say that they will take, between themselves, at least two hours to argue the matter.
7. Since we are not sitting in a regular combination, the matter cannot be heard today.
8. List the matter on 14.07.2023.
9. In the meanwhile, written submissions will be filed, not exceeding three pages each at least five days before the next date of hearing.

RAJIV SHAKDHER, J

TUSHAR RAO GEDELA, J

DECEMBER 5, 2022/pmc

Click here to check corrigendum, if any

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